

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI**

**Company Appeal (AT) No. 42 of 2021**

**In the matter of:**

**Registrar of Companies, West Bengal**

**.... Appellant**

**Vs.**

**Bhattacharyya Bottling Plant Pvt. Ltd. & Ors.**

**.... Respondents**

**Present**

**For Appellant: - Mr. Sumit Kumar Jaiswal, CP**

**ORDER  
(Virtual Mode)**

**05.04.2021:** Mr. Sumit Kumar Jaiswal, Company Prosecutor, submits that Ld. Tribunal exceeded its jurisdiction while passing the impugned order under Sections 92, 137 and 166 of the Companies Act, 2013.

Issue notice to the Respondent by speed post. If the Appellant provides the email id of the Respondent, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days.

Let the matter be fixed 'For Admission (After Notice)' on **13<sup>th</sup> May, 2021**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

SC/Kam